



The Assam Ministers' Ministers' of State and Deputy Ministers' Salaries and Allowances (Amendment) Act, 2003

Act 5 of 2003

Keyword(s):

Minister, Deputy Minister, Salary, Allowance

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EXTRAORDINARY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT:: LEGISLATIVE BRANCH

NOTIFICATION

The 3rd May, 2003

No.LGL.46/2003/12.- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO.V OF 2003

(Received the assent of the Governor on 3rd May, 2003)

**THE ASSAM MINISTERS' MINISTERS' OF STATE AND DEPUTY
MINSTERS' SALARIES AND ALLOWANCES (AMENDMENT) ACT,
2003.**

AN

ACT

further to amend the Assam Minister', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958, hereinafter referred

**Assam Act.
XV of 1958**

to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-fourth Year of the Republic of India, as follows:-

**Short title
and
commence-
ment**

1. (1) This Act may be called the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances (Amendment) Act, 2003
- (2) It shall be deemed to have come into force on the first day of April, 2003

**Amendment
of Section 2
of Assam Act
SV of 1958**

2. In the principal Act, in Section 2, -
 - (i) in clause (A), in sub-clause (iii) for the existing provisions, the following shall be substituted, namely :-

“(iii) a Daily Allowance of three hundred rupees while on official tour and its halt within the State of Assam:

Provided that the Chief Minister shall be entitled to draw Daily Allowance of five hundred rupees while he performs the duties outside the State of Assam and its halt,”

- (ii) in clause (B), in sub-clause (iii), for the existing provisions, the following shall be substituted, namely :-

“(iii) a Daily Allowance of three hundred rupees while on tour and its halt within the State of Assam:

Provided that each Minister shall be entitled to five hundred rupees as daily allowance when he performs the duties outside the State of Assam and its half,”

- (iii) in clause (c), in sub-clause (iii), for the existing provisions, the following shall be substituted, namely :-

“(iii) a Daily Allowance of three hundred rupees while on tour and its halt within the State of Assam:

Provided that each Minister of State shall be entitled to five hundred rupees as daily allowance when he performs the duties outside the State of Assam and its halt,”

- (iv) in clause (D), in sub-clause (iii), for the existing provisions, the following shall be substituted, namely :-

“(iii) a Daily Allowance of three hundred rupees while on official tour and its halt within the State of Assam :

Provided that each Deputy Minister shall be entitled to five hundred rupees as daily allowance when he performs the duties outside the State of Assam and its halt,”

ARVIND DAVE

GOVERNOR OF ASSAM.

K.D. PHUKAN

Secretary to the Govt. of Assam,
Legislative Department.